

01/00

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 60/2002

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH.
GUWAHATI.

ORDER SHEET

Original No. 60 /2002Misc. Petition No. 1Contempt Petition No. 1Review Application No. 1Applicant(s) Sesundra SaoraRespondent(s) UOI 2 OWSAdvocate for Applicant(s) Mu R. Muzumdar & I. HussainAdvocate for Respondent(s) Addl. Cause - A.K. Chaudhury

Notes of the Registry	Date	ORDER OF THE TRIBUNAL
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25.2.02	List on 22.3.2002 for admission.
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Respondents may proceed with the selection process but shall not be finalised the same till the returnable date.	
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This is an application in form
C. F. for P. C. 50/- deposited
Vide 18

Dated 22.2.2002

D. N. Chowdhury
Dy. Registrar
22/2/02

I C U. Chaudhury
Member

Vice-Chairman

22.3.02	Present : Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman.
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Hon'ble Mr. K.K. Sharma, Administrative Member.	
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Steps Taken

The applicant is working as an EDDA cum EDMO at Rangamati Extra Departmental Post Office since 1977 and 1978. By order dated 4.9.2000 the applicant was placed under put off duty in terms of rule 9(1) of EDA (Conduct & Service) Rule, 1964 pending enquiry. The departmental enquiry is still under progress. According to the applicant the Respondents are yet to allow him inspection of the documents as sought for as

22.3.02 well as furnish some of the relevant documents as asked for.

From the materials on record it appears that the applicant was asked to appear in preliminary hearing which was scheduled to be held on 21.12.2001. Annexure 13 to the application also indicated that the hearing is under progress. It is now stated that by the notification dated 11.12.2001 the Respondents invited application for the post against which the applicant is working.

Heard Mr. I.Hussain, learned counsel for the applicant and also Mr. A.K.Choudhury, learned Addl. C.G. S.C. for the Respondents at length. Mr.Hussain, the learned counsel for the applicant strenuously submitted that the Respondents are acting unlawfully by trying to fill up the post which the applicant is lawfully holding. Mr. A.K.Choudhury, learned Addl. C.G.S.C. for the Respondents submitted that it is a purely ad hoc arrangement to over come the situation on the ground that the applicant has been put off from duty as a stopgap.

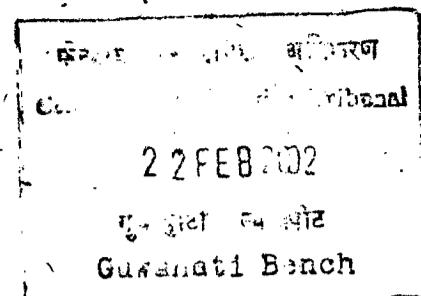
Admittedly, the applicant has been put off from duty and some one must take charge. This appointment is a purely ad hoc measure. However, on completion of departmental proceeding if the applicant is exonerated, the applicant will be reinstated in the said post. We do not find any infirmity in this case. Mr. Hussain, learned counsel for the applicant submitted that the applicant is getting 25% Basic Allowance which should be enhanced. The Respondents shall take all necessary measure ^{Considering} regarding the admissibility under Rule. We however feel that the enquiry which was initiated in as far back as 2000 should be concluded

3 3
O.A. No. 60/2002

Notes of the Registry	Date	Order of the Tribunal
<p><i>Recd. copy A/P Chancery Addl Cyl SC 27/3/02</i></p>	22.3.02	<p>expeditiously. We hope that all the parties involved shall complete the proceeding as early as possible.</p> <p>With the observation made above the application is disposed of. No order as to costs.</p> <p><i>K. L. Sharma</i> Member</p> <p><i>Vice-Chairman</i></p> <p>mb</p>

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Notes of the Registry	Date	Order of the Tribunal



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH
AT GUWAHATI

(An application Under Section 19 of the
 Central Administrative Tribunal Act, 1985)

ORIGINAL APPLICATION NO. 60 /2002

B E T W E E N

Sri Surendra ~~Nath~~ Sarma :: Applicant
 -Versus-
 The Union of India & Ors. :: Respondents

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11.12.2001 of respondent No.3

inviting application for post
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16. Vakalatnama

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Filed by

Iqbal Hussain

(IQBAL HUSSAIN)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GAWAHATI BENCH : GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)

Original Application No. 60 /2002

BETWEEN

Shri Surendra Nath Sarma ... APPLICANT

-Versus -

The Union of India and others. ... RESPONDENTS.

1. : PARTICULARS OF THE APPLICANT

i) Name & Address - Shri Surendra Sarma
of the Applicant: S/o late Kashinath Sarma
R/o Vill. Charuthakara²bari,
P.O.& P.S. Rangamati,
Dist. Darrang, Assam.

ii) Designation: Extra Departmental
Branch Post Master(EDBPM)
Rangamati Branch Post Office,
P.O. Rangamati,
District - Darrang
(Under suspension)

...

2

S. Sarma

Filed by the Applicant
Shri Surendra Sarma
Through
S. Sarma
S. Sarma

2. PARTICULARS OF THE RESPONDENTS:

i) Name and/or Designation of the Respondents: 1) The Union of India represented by the Secretary, Ministry of Post, Govt. of India, New Delhi.

2. The Chief Post Master, General, Assam, Guwahati- 781 001.

3. The Superintendent of Post Offices, Darrang Division, Tezpur - 784 001

PARTICULARS OF ORDER AGAINST WHICH APPLICATION IS MADE:

i) Order under Memo No.F6-4(B)/ 2000-01 dated Tezpur the 04.09.2000 passed by Superintendent of Post Offices, Darrang Division, Tezpur (Respondent No.3) placing the applicant under put off duty with immediate effect (vide Annexure No.4)

ii) Order under Memo No.F6-4(B)/ 2000/01 dated Tezpur the 29.12.2000 passed by the Superintendent of Post Offices, Darrang Division, Tezpur, allowing the applicant to draw only 25% of his basic allowance instead of 50%/75% as per Rules (vide Annexure No.6)

Scanned

iii) Memorandum of charges under Memo No.F6/4(B)/2000-01 dated Tezpur 31.8.2001 alongwith statement of Articles of charges framed against the applicant, issued by the Superintendent of Post Offices, Darrang Divn, Tezpur(vide Annexure No.7)

iv) Departmental Enquiry now in progress agains the applicant, conducted by Enquiry Officer, (Vide Memorandum of charges etc.)

v) Non-consideration of the representations dated 26.11.2001 by the respondent No.3 as regards enhancement of subsistence allowance. (vide Annexure No.10)

vi) Non-consideration of reply dt. 13.10.2001 of the applicant in pursuance to Memorandum of charges and articles of allegations issued by the respondent No.3 (vide Annexure No.8).

vii) Advertisement dt. 11.12.2001 issued by the respondent No.3 calling fresh applications for the post of EDBPM(now designated as Gramin Dak Sevak Branch Post Master) of Rangamati Post Office

S. Samanta

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(where the applicant was serving)
without completion of departmental
proceeding against the applicant
(vide Annexure No.14).

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the application
is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION:

The applicant further declares that the
application is filed before this Hon'ble Tribunal within
time limit prescribed under Administrative Tribunal
Act, 1985.

4. FACTS OF THE CASE:

4.1 That the humble applicant is a citizen of
India being the permanent resident of the
above-mentioned village and as such entitled to all the
rights, privileges prescribed by the Constitution of
India and other laws of the country.

4.2 That the applicant was initially selected for
the post of EDDA -cum-EDMO at Rangamati, Extra
Departmental Post Office communicated vide letter
dt. 22.12.77 of the Inspector of Post Offices, Mangaldoi
Sub-Division. Thereafter, he was formally appointed
in the aforesaid post vide an order dt. 14.2.78 of
the Inspector of Post Offices, Mangaldoi Sub-Division,
Mangaldoi w.e.f. 2.1.78. In the said order it was
mentioned that he will be covered by the P & T, E.D.
Agents (conduct and Service) Rules 1969 as ammended

f. Samiha

from time to time.

The copies of appointment letters/orders dt. 22.12.77 and 14.2.78 issued by the Inspector of Post Offices, Mongaldoi are annexed as Annexure No.1 & 2 respectively.

4.3. That the applicant states that after his satisfactory service, the respondent No.3 vide his order dt. 2.3.86 approved the appointment of the applicant to the post of EDBPM, Rangamati in account with Mangaldoi Head Office. The applicant was also directed to undergo necessary departmental training for the same.

The copy of order dt. 2.3.86 issued by the respondent No.3 appointing the applicant as EDBPM is annexed as Annexure No.3.

4.4. That the applicant states that he had been performing his duties sincerely and honestly althooughout. The department authorities used to visit the Branch Post Office from time to time and found everything in order except few minor lapses which were corrected by the applicant as per advice of the Inspect&ng officials. The last visit was done on 2.9.2000 by the Inspector of Post offices, Complaints and public grievances, Darrang Division, Tezpur and he allegedly found some discrepancies in the office and directed the applicant to comply with the direction /suggestion. He also reported to the respondent No.3 that there were some lapses on the part

S. J. Anna

of the applicant in not depositing the cash amount collected to the Head Office in time and kept the same with him in violation of departmental rules and procedure. The applicant is in possession of copies of all the Inspection reports and has not annexed the same for sake of brevity and craves the leave of this Hon'ble Tribunal to produce the same if so directed.

4.5 That the applicant states that he was shocked and surprised to receive an order dt. 4.9.2000 (vide Annexure No. 4) from the respondent No.3 (just after 2 days of the Inspection of the Post office) placing the applicant under put off duty with immediate effect pending enquiry under Rule 9(1) of E.D.A. (Conduct & Service) Rules 1964. By the said order the S.D.I.(B) Mangaldoi was asked to relieve the applicant.

The copy of order dt. 4.9.2000 issued
by the respondent No.3 ordering put off
duty to applicant is annexed as Annexure No.4.

4.6 That the applicant states that thereafter he handed over charge on 5.9.2000 to the Relieving Officer vide charge hand over note dt. 5.9.2000 alongwith details of the inventory of cash, stamps etc. wherein both applicant as well as the Relieving Official put their signatures in presence of two witnesses. It be stated that in the inventory details, the balance due of cash was stated to be only Rs.9850.40 after physical verification.

The copy of charge handing over Memo
dt. 5.9.2000 and copy (including type copy)
of the inventory details of cash & stamps
etc. are annexed as Annexure 5&5(a), respectively.

S. Banerjee

4.7 That the applicant states that after his put off from duty, the respondent No.3.vide an order dt. 29.12.2000 allowed the applicant to draw Ex-gratia compensation of an amount equal to 25% of his basic allowances together with admissible dearness allowance as such 25% basic allowance

The copy of order dt. 29.12.2000 issued by the respondent No.3 allowing the applicant to draw ex-gratia allowance @ 25% is annexed as Annexure No.6.

4.8 That the applicant states that after about 1 year of put off duty, the respondent No.3 issued a Memorandum alongwith the statements of charges framed dt. 3.8.2001 proposing to hold an enquiry against the applicant and directed him to submit his written explanation within 10 days. Vide the said order other conditions of enquiry and list of documents and names of the witnesses etc., were also furnished.

The copy of Memorandum dt. 31.8.2001 alongwith the article of charges is annexed as Annexure No.7.

4.9 That the applicant states that in pursuance of the aforesaid charges, he submitted his reply on 13.10.2001 to the respondent No.3. In this reply, the applicant explained his position as regards to his inability to deposit the amount of Rs.9850.40 in time due to sudden serious illness of his wife for which he had to be away from his village. He also stated that during his absence, the amount was kept with one of his trusted

relative as he (applicant) did not have proper facility for keeping large amount. The applicant further stated that he had already deposited the amount of Rs.9850.40 at Mangaldoi Post Office on 7.9.2000 vide receipt No.060 of Book No.220006 which he could not deposit in time.

The translated cooy of reply dt.

13.10.2001 of the applicant is annexed as Annexure No.8.

The copy of Money receipt dt. 7.9.2000 of Mangaldoi Post Office is annexed as Annexure No.9.

4.10 That the applicant states that the respon-
deny No.3 vide orders dt. 15.11.2001 appointed Sri R. Hazarika, S.D.I.(P) Mangaldoi as Presiding Officer and Sri B. Kalita, Asstt. Superintendent of Post Offices(HQ) Tezpur as Inquiry Authority to enquire in the charges framed against the applicant.

4.11 That the applicant states that in the meantime, he submitted a representation dt. 26.11.2001 to the Respondent No.3 with a prayer for increase of his basic allowances for the period of suspension since 5.9.2000. But till date nothing has been done to increase his subsistance allowance and it has become extremely difficult for him to maintain the family with meagre allowance.

The translated copy of representation dt. 16.11.2001 submitted to the Respondent No.3 is annexed as Annexure No.10.

G. J. Baruwa

4.11 That the applicant states that the Enquiry Officer decided to hold preliminary hearing into the charges and vide a letter dt. 26.11.2001 asked the applicant to attend the hearing at Mangaldoi Head Post Office on 21.12.2001. The applicant attended for the hearing and preliminary hearing started. The applicant admitted the charge under Article 1 as regards shortage of cash amounting to Rs.9850.40 which he could not produce during inspection. But the applicant denied the other charges. The applicant stated during the hearing that he had already deposited the amount of Rs.9850.40 vide Money receipt dt. 7.9.2000 but the Inquiry Officer did not record the statement due to reasons best known to him. Thereafter the enquiry was adjourned to enable the applicant to decide about and name an official to assist him in the proceeding and to inform the Inquiry Officer accordingly.

The copy of letter dt. 26-11-2001 of the Inquiry Officer as regards holding of enquiry on 21.12.2001 is annexed as Annexure No.11.

Typed copy of proceedings of preliminary hearing dt. 21.12.2001 is annexed as Annexure No.12.

4.12 That the applicant states that thereafter, the date of enquiry was fixed for 4.2.2002 but the same was deferred to 8.2.2002 and the Inquiry Officer vide a letter dt. 21.1.2002 informed the applicant accordingly.

S. Sarker

The copy of letter dt. 21.1.2002 of the Inquiry Officer regarding holding of hearing on 8.2.2002 is annexed as Annexure No.13.

4.13. That the applicant states that in the meantime the respondent No.3 forced the applicant to deposit the alleged defalcation amount of Rs.70,159.00 even before formal charges were framed and threatened to take police action if he failed to do so. The applicant being afraid of police action, deposited an amount totalling Rs.54,000/- to the authority on different dates on instalments and obtained money receipts from the Mangaldoi Post Office. The applicant had done so under duress as he had no alternative. The respondent No.3 also told him that ~~if~~ he deposits the amount, no action will be taken against him. But even after the amount was deposited, the respondent No.3 informed the police about the matter. Thereafter police came to enquire into the matter. However, they left when the applicant had shown the money receipts as regards deposit of the alleged defalcated amount. The applicant has no knowledge about the present position of the case before the police. The applicant herein has not annexed the money receipts (total 8 Nos.) issued by the Mangaldoi Head Post Office amounting to Rs.54,000/- for sake of brevity and crave the leave of this Hon'ble Tribunal to produce the same if so directed. The Inquiry Officer also did not record the fact of depositing the aforesaid amount by the applicant under duress in the recordings of preliminary hearing.

G. S. M.

4.14. That the applicant states that he appeared before the Inquiry Officer on 8.2.2002 . However, the same has been deferred to a later date.

4.15 That the applicant states that while the departmental proceeding is yet to be completed', the respondent authorities have taken already an adverse view against the applicant and published a notification on 11.12.2001 inviting applications from intending candidates for the post of Branch Post Master(BPM) for Rangamati Branch Post Offie i.e., where the applicant was serving before he was put under suspension. The last date of submitting application was fixed on 31.1.2002. Although no final decision has been taken to appointment in the said post, the respondents are contemplating to finalise the same in a short time. If the respondents in the meantime decide to appoint some other person in place of the applicant during pendency of the departmental proceeding, then he will lose his chance to rejoin his duty even if he is exonerated of all the charges. As such an interim order is required to be passed by this Hon'ble Tribunal directing the respondents not to finalise the selection process and appoint any other person. Otherwise, the applicant shall suffer irreparable loss and injury.

The copy of the notification dt.

11.12.2001 issued by the Respondent

No.3 inviting application for the

post of BPM is annexed as Annexure No.14

G. Jammal

4.16 That the applicant states that he was drawing a basic pay of Rs.1280/- plus D.A. of Rs.600/- P.M. prior to his suspension. Thereafter, he was allowed to draw only 25% of the basic pay plus D.A. on the said basic allowance instead of 50% which is generally paid and increased to 75% in due course during the period of suspension. Moreover, he was not been paid his subsistence allowance since November 2001 and the respondent No.3 wanted to recover the alleged outstanding amount from the subsistence allowance of the applicant. Because of the aforesaid action of the respondent No.3, the applicant is facing untold financial hardship and the family is in the verge of starvation. As such, this Hon'ble Court may be pleased to direct the respondents to pay the subsistence allowance on enhanced rate and not to recover any amount from the same on the plea of recovering the alleged dues which has not yet been substantiated by way of departmental proceedings.

5. GROUND FOR RELIEFS WITH LEGAL PROVISIONS:

i) For that the applicant has been serving as Branch Post Master at Rangamati Extra Departmental Branch Post Office since 1977 to the best of his ability and sincerity and he has not defalcated any amount as alleged. However, he admits about delay of depositing an amount of Rs.9850.40 due to his wife's illness which he has already deposited in the meantime on 7.9.2000. As such there is not reason for keeping the applicant under suspension for a prolong period. The departmental proceeding could have been proceeded by re-instating the applicant as all the relevant records are with the respondent No.3 and there is no chance of tempering with the records.

S. Sankar

ii) For that the respondent No.3 has falsely implicated the applicant vide Article II of the charges as regards keeping an amount of Rs.70,159/- in his custody for his personal use in violation of departmental rules. The respondents have directed the applicant to refund the amount and threatened to dismiss him from service if he failed to do so. The applicant under duress, has already deposited an amount of Rs.54,000/- out of the demanded amount of Rs.70,159/-. Even then the respondents have made up their mind to dismiss the applicant from service and issued notification calling application for the post in which the applicant was working. This action of the respondent No.3 in inviting applications for the post in question without completion of departmental proceeding smacks malafide and biasness of the respondent No.3. The respondents are yet to prove the applicant guilty and taking any final decision in this regard is illegal, improper and against the principles of equity, good conscience and administrative fairness.

iii) For that the respondents should have allowed 75% of basic pay as subsistence allowance plus allowances but the respondents in a most arbitrary manner had been paying only 25% of his salary plus D.A., on that amount. That too has been stopped by the respondents on the plea of adjusting the same with the alleged outstanding dues. The applicant submits that the subsistence allowances are paid for maintenance of the person concerned and his family members. But in this instant case, they want to deprive the

of Banerji

minimum benefit available to the applicant and are pushing the applicant to untold hardship in these days of high cost of living .

iv) For that the respondents No.3 ought to have considered the representations filed by the applicant for increase of subsistence allowances as well as the written reply as regards to his charges. But till date nothing has been done by the respondents to mitigate his sufferings.

v) For that it is a fit case for a direction to re-instate the applicant in his service and pay the enhanced allowance till he is reinstated for which he is legally entitled to.

6. DETAILS OF REMEDIES EXHAUSTED :

For that the applicant has exhausted his departmental remedies available to him. He filed a representation -cum-reply dt. 13.10.2001 as regards his charges and his reinstatement in service as well as his representation dt. 16.11.2001 for enhancement of subsistence allowance/Ex-gratia compensation.

7. MATTERS NOT PENDING IN ANY OTHER COURT
OR TRIBUNAL:

That the applicant declares that no suit or application is pending in any Court or Tribunal.

8. RELIEFS SOUGHT FOR:

In view of the facts and circumstances, narrated above, the applicant prays for following reliefs:

i)That the impugned order under Memo No.F6-4(B) 2000-01 dt. 4.9.2000 passed by the Superintendent of

Post Offices, Darrang Division, Tezpur, placing the applicant under put off duty(suspension) from the post of Branch Post Master, Rangamati Branch Office (vide Annexure No.4) may kindly be set aside and quashed, the departmental proceeding initiated by the respondents may be dropped and the applicant be reinstated in service by the department.

ii) That the respondents may be directed to pay 75% of the Ex-gratia compensation (subsistence allowance) plus allowances etc., for the period of his off duty (suspension) instead of 25% and then pay all arrear dues basing on full pay and allowances as applicable w.e.f. 4.9.2000.

iii) To set aside and quash the advertisement No.A-162 dt. 11.12.2001 issued by the Superintendent of Post Offices, Darrang Division, Tezpur, calling fresh applications for the post of Gramin Dak Sevak Branch Post Master of Rangamati Branch Post Office (vide annexure No14) and not to appoint anybody else in the said post.

iv) That any other relief or reliefs entitled to by the applicant.

9. INTERIM RELIEFS IF ANY PRAVED FOR :

That the applicant prays that pending disposal of this application -

i) the impugned ~~xxxxxxxxxxxxxx~~ advertisement No.A-162 dt. 11.12.2001 issued by the Superintendent of post Office, Darrange Division, Tezpur calling fresh

Y. Faruq

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application for the post of Gramin Dak Sevak Branch Post Master of Rangamati Branch Post Office (Annexure No.14) may kindly be stayed/suspended and the respondents may be directed to re-instate the applicant in the aforesaid post as before with immediate effect.

ii) That the respondents may be directed to pay 75% of the Ex-gratia compensation(subsistence allowance) plus allowances etc., for the period of his off duty instead of 25%.

iii) To set aside and quash the advertisement No.A-162 dt. 11.12.2001 issued by the Superintendent of Post Offices, Darrang Division, Tezpur, calling fresh application for the post of Gramin Dak Sevak Branch Post Master of Rangamati Branch Post office(vide Annexure No.14) and not to finalise the selection process, ~~as per rules and not to appoint anybody else~~

10. DETAILS OF POSTAL ORDER :

i) No. of the I.P.O. - 7G-547477.

ii) Name of P.O. where from

I.P.O. has been issued G. P.O. Guwahati.

iii) Issue in favour of : The Central Administrative Tribunal, Guwahati Bench.

iv) Date of Issue: 21.2.2002

11. List of Enclosures

As per Index.

S. Jaiswal

- V E R I F I C A T I O N !

I, Sri Surendra Sarma, son of late Kashinath
Sarma, a resident of village Charuthakarabari,
P.O. & P.S. Rangamati, Dist. Darrang, Assam, do hereby
verify that the contents in paras 1,2,3,4,6,7,10 and 11
are true to my personal knowledge and paras 5,8 and 9
are believed to be true on legal advice and that I
have not suppressed any material facts.

Sri Surendra Sarma

SIGNATURE OF THE APPLICANT.

DATE: 22.2.2002

PLACE: GUWAHATI.

भारतीय डाक-तार विभाग
INDIAN POSTS AND TELEGRAPHS DEPARTMENT

प्रेषक
From Inspector of P.Os,
Mangaldai Sub Dvn.
Mangaldai-784125.

सेवा व
To Shri Surendra Nath Sarma,
Vill. Saru-deka gaon
P.O. Rangamati.

क्रम संख्या
No. A-2/Rangamati-EDDA cum EDMC

विनायक
Dated at Mangaldai, 22, 12.77

विषय
Subject :- Selection of EDDA cum EDMC
Rangamati.

It is to inform you that you are selected
for the post of EDDA cum EDMC Rangamati on the existing
allowance. Please report to the BPM Rangamati on
2nd 1st January/1978 Pore-Noon and join the post on
production of M/C failure to which your name will be
cancelled from the selection list.

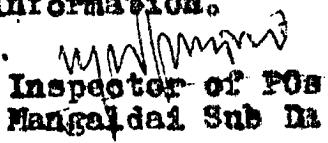
Please note that your conduct and service
will governed by the P&T B.D. Agen (Cas) Rule 1964.



Shri Surendra Nath Sarma
Inspector of P.Os,
Mangaldai Sub Dvn.

Copy to:-

1. The B.P.M Rangamati for information. He will arrange
to hand over the charge of EDDA cum EDMC of his
office. Fix and obtain the ~~Ex~~ Health certificate
and send to the undersigned alongwith the joining
charge report of the official.
2. O/S Mail Mangaldai for compliance.
3. The Postmaster Mangaldai for information.
4. O/O


Inspector of P.Os
Mangaldai Sub Dvn


ATTESTED
by Advocate

Annexure- No.2.

O/O the Inspector of post office
Mangaldoi Sub-Divn.
Mangaldoi -781195.

Memo No.A 20 Rangamati dt.14.2.78.

Sri Surendra Nath Sarma s/o late Kami Nath
Sarmah of Saruthe Karabari is hereby appointed as LDA-EDMC
cum-~~Typist~~ EDMC Rangamati GDBO in a/c Mangaldoi
w.e.f. 2.1.78.

The conduct and Service of Sri Surendra
Nath Sarma will be governed by the P + T ED Agent
(conduct and service) Rule 1964 as amended by time to
time.

The appointment of the official is a purely
temporary basis will be termination at any time without
assigning any cause.

Sd/- Illegible,
Seal.

Copy to the :-

1. Sri Surendra Nath Sarma , EDDA cum EDMC Rangamati.
2. The P Mangaldoi. The following
document are enclosed h/w.
1.H/c 2. Descriptive
3. Oath
- 4.
5. Character certificate.
6. Age prove certificate.
7. P.V.R will follow.

Sd/-Illegible,
(Seal).

RECEIVED
Advocate

Annexure No. 3

INDIAN POSTS AND TELE RAPHS DEPARTMENT.

No.A-162 Dated at Tezpur the 2nd March/86

Sub: Appointment of EDBPM at Rangamati.

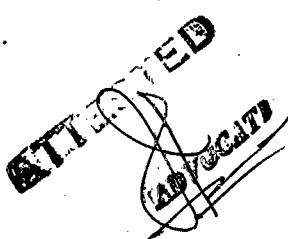
Sri Surendra Sarmah, S/o late Kashinath Sarmah is hereby approved for appointment at the post of EDBPM, Rangamati in A/c with Mangaldai H.Q

Please impart necessary training of EDBPM to Sri Sarmah and arrange appointment and submit required papers for issuing formal appointment order by this office.

Sd/-
Supdt. of Post offices.
Darrang Division

Copy to Sri Surendra Sarmah, S/o late Kashinath Sarmah vill.
Sharuthekarabari, P.O. Rangamati via Mangaldoi.

Sd/-



DEPARTMENT OF POSTS: INDIA
OFFICE OF THE SVPDT.OF POST OFFICES: DARRANG DIVISION
TEZPUR -- 784001

Memo No. F6-4(B)/2000-01

Dated at Tezpur, 04-09-2000

Whereas an inquiry against Sri Surendra Sarma, BPM, Rangamati B.O. in a/c with Mangaldoi H.O. is in pending.

Now the undersigned in exercise of power conferred in Rule 9(1) of EDA(Conduct&Service)Rules, 1964 hereby places the said Surendra Sarma under put off duty with immediate effect.

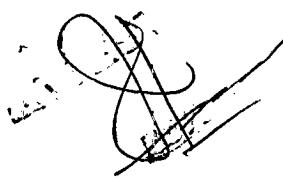
sd/-
(B.Hazarika)

Supdt. Of Post Offices
Darrang Division, Tezpur - 784001

Copy to:

1. Sri Surendra Sarma, BPM, Rangamati B.O. in a/c with Mangaldoi H.O. (through SDI/Mangaldoi).
2. The Postmaster, Mangaldoi H.O.
3. The SDI(P) Mangaldoi. He will please arrange to relieve Sri Sarma immediately and report compliance.
4. Plg. Branch, Divl. Office, Tezpur.
5. O/C.

25/-
Supdt. Of Post Offices
Darrang Division, Tezpur - 784001



ए. सी. जी. ०८-०१

A. C. G. ०८-०१
DEPARTMENT OF POSTS INDIA

(दोस्रा नियम २६७, डाक और वित्त पुस्तक का खण्ड १, वित्तीय संस्करण)
(See Rule 267, Post and Telegraphs Financial Handbook, Volume 1, Second Edition)

दाक और वित्तीय पर चार्ज रिपोर्ट और नकदी और टिकटों की स्लीट
Charge of Post and Receipt for cash and stamps on transfer of charge

प्रमाणित किया जाता है कि

Certified that the charge of the office of - Open - Rangamole, ३०

चार्ज (नाम) में
was made over by (name) Sri. Gurumendra Babu

(नाम) को to (name) Chh. Ch. Habsi, ०/५ Mail. ५ at (place) Rangamole

तारीख को पूर्वी अपराह्न में

on the (date) ५/९/२००० fore- noon in accordance with

No. F6-4(B) ००-१ तारीख Dated ५-९-२०००

के अन्तर्गत दिया।
from S.P. Daspur

भारपूर अधिकारी
Relieved Officer

Chh. Ch. Habsi
भारपूरी अधिकारी
Relieving Officer
५/९/००
(इण्डिया पॉस्ट ऑफिस)
(P. T. O.)

Surnam Seif

५/९/००

TESTIMONY
ADVOCATE

*प्रमाणित किया जाता है कि आज के इन इस कार्यालय की वरेक पुस्तकों के बाबत
(स्टॉक पुस्तक और रजिस्टर्स समेत) और सेवाओं की जांच की गी और उन्हें ठीक पाया

*Certified that the balances of this date of the several books (including
Stock Book and Registers) and accounts of the office have been checked
and found correct.

*प्रमाणित किया जाता है कि निम्नसिखित बायाया मुत्ते भारमुक्त, अधिकारी ने ताँच
दिए और मैं इनके सिए किम्मेदार हूँ।

*Certified that the balances as detailed below were handed over to me
by the Relieved Officer and I accept the responsibility for the same.

	₹.	₹.
(अ) नकदी/Cash	Rs.	25
(ब) अप्रदाय टिक्कट/Stamp Imprest	—	243 75
		<u>244 00</u>

जिसमें ये शामिल है :-
Made up of :-

(1) टिक्कट/Stamps

(2) नकदी/Cash

Suresh Lal

भारमुक्त अधिकारी
Relieved Officer

Deo D S Malhotra

भारप्राही अधिकारी
Relieving Officer

तारीख

Dated the

19

19

Forwarded to को भेजा गया

*जब प्रमाण-पत्र की आवश्यकता न हो तो इसे कोटे दिया जाए।

*The Certificate when not actually required may be scored through.

*TBP (RTS)-93/PSD/CAL/93-94- 30 Lakh Copies. [28-90/68-MI]

*AT REQUEST
ADVOCATE*

Inventory of cash and stamps of Rangamadi EDBO in
a/s with Mangaldai HO found in physical verification
by SDI (P) Mangaldoi on 5.9.2000.

Cash Rs. 100X6 = 600.00

50X 8 = 400.00

Coins .25X 1 P= .25.

Paise Total=1000.25 Total one thousand and
paise twenty five only).

Rev. Rs.1.00X 10 = 105.00

.50 X 1 = .50.

Total Rs. = 105.00 (Total one hundred five and
paise fifty only).

Postage and stationary Rs.10X 7 = 70.00

5X12 = 60.00

ILC 1.50X 1 = 1.50

Damaged ILC .75X = 6.75.

Total Rs. = 138.25.

(Total Rs. one hundred thirty eight and
paise twenty five only).

contd....

ATTESTED
Advocate

2.

Total cash and stamps.

Cash Rs. 1000.25.

P.S. Rs. 138.25.

RV Rs. 105.50.

Total Rs. 1244.00 (one thousand two hundred and forty four only).

As per rough A/D dtd 49.00 on the reverse of the PBO Slip dtd. 2.0.00.

Closing balance is Rs. 10765.40 on 4.0.00 in following detail.

Cash Rs. 10515.40

P.S. Rs. 142.00

RV. Rs. 108.00

Total Bal 10765.40.

Amount of VP 129.00

200.00

Delivered but not ~~Accounted for~~
Accounted for

11094.40.

Thus there is shortage of cash and stamps as mentioned hereunder.

Total amount due from the BPM ~~is~~ Rs. 11024.40 less the amount found in physical verification 1244.00 = 9850.40

(Nine thousand and eight hundred fifty and paise forty only).

Witness :- 1. Sri Jatin Nath Sri Rameswar Hazarika,
EDMC R/mati BDI (P) MLD

1. Sri Jatin Mahanta 5.9.
5.9.00.

Sri Surudra Sarmah

BPM, Rangamati B.O.

JH.



DEPARTMENT OF POSTS, M.L.
OFFICE OF THE SUPDT OF POST OFFICES, DARRANG DIVISION
TEZPUR-784001.

Memo No. 5.6-H(B)2000-01...

Dated Tezpur the 29/12/2000

Shri. Swrendra Sarma ED BFM,
Rangmati in account with. Mangaldai S.
has been placed under put off duty with effect from
vide SDI(P). No. 5805/Tr. Memo No. 5.6-H(B)2000-01 dtd. 4/9/2000
During the period of put off duty Shri. Swrendra Sarma
will draw Ex.gratia compensation at an amount equal to 25%
his basic allowance together with admissible Dearness allowance
thereon on such 25% of basic allowance.

The payment of compensation for the put off duty period
shall not be subject to furnishing of a certificate that the
ED Agent is not engaged in any other employment, business,
profession or vocation.

This order issued in pursuance to Directorate letter
No. 19-36/95 ED & T&G dtd. 31.7.97.

The Ex-gratia compensation will be effective from
13.1.97.

Self
(B. Hazarika)
Supdt. of Post Offices
Darrang Division, Tezpur.

Copy to :-

- 1) The Postmaster Tezpur/ Mangaldai for favour of information and necessary action.
- 2) The D.A.P. Calcutta (through P.M. Tezpur/Mangaldai).
- 3) Shri. Swrendra Sarma, Ex-BFM, Rangmati
- 4) The Ptg. Branch, Dvl. Office, Tezpur.
- 5) The SDI(P) ... Mangaldai
- 6) O/C.

Self
Supdt. of Post Offices
Darrang Division, Tezpur.

RULES OF EDA (CONDUCT & SERVICE) RULES, 1964

M E M O R A N D U M

NO. F6-4 (B) / 2000-6

Govt. of India, Deptt. of Posts
Dated Tezpur 31-8-2001.

The undersigned proposed to hold an Inquiry against Shri Suresh Kumar under Rule-8 of EDA (Conduct & Service) Rules, 1964. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry proposed to be held is set out in the enclosed statement of articles of charges (Annexure-I). A statement of the imputation of misconduct or misbehaviour in support of each article of charge enclosed (Annexure-II). A list of documents by which and a list of witnesses by whom the articles of charge are proposed to be sustained are also enclosed (Annexure-III) and IV.

2. Shri S. Kumar is directed to submit within 10 days of the receipt of this Memorandum a written statement of his defence and also to state whether he desires to be heard in person.

3. He is informed that an inquiry will be held only in respect of those articles of charges as are not admitted. He should therefore, specifically admit or deny each articles of charge.

4. Shri S. Kumar is further informed that if he does not submit his written statement of defence on or before the date specified in Para-2 above or does not appear in person before the inquiry authority or otherwise fails to or refuses to comply with the provisions of Rules-8 of EDA (Conduct & Service) Rules-1964 or the orders/directions issued in pursuance of the said Rule the inquiring authority may hold the Inquiry against him Ex-parte.

5. Attention of Shri S. Kumar is invited of Rule-25 of the EDA (Conduct & Service) Rules 1964 under which no employee shall bring or attempt to bring any political or other outside influence to bear upon any superior authority to further his interests in respect of matters pertaining to his service under the Govt.

If any representation is received on his behalf from another person in respect of any matters dealt with in so proceedings it will be presumed that Shri S. Kumar is aware of such representation and that it has been made in his instance and action will be taken against him for violation of Rule-25 of the EDA (Conduct & Service) Rules 1964.

6. The receipt of this memo may be acknowledged.

Supdt. of Post Offices

Darrang Divis Darrang Dist. 784001

Tezpur-784001

REGISTERED A/D

T^o SHRI

Suresh Kumar

B.Pm, Rangamati B.O. (new post office)
via. Tengaldoi H. - 784155

ANNEXURE-I

STATEMENT OF ARTICLES OF CHARGES FRAMED AGAINST SRI SURENDRA SARMA, BPM, RANGAMATI BO(NOW PUT OFF) IN ACCOUNT WITH MANGALDAI H.O.

Article-I

That the said Sri Surendra Sarma while working as EDBPM, Rangamati BO in account with Mangaldai HO for the period from 30-12-85 to 4-9-2000 kept shortage of office cash of Rs. 9850.40(Rupees Nine thousand eight hundred fifty & paise 40) only violating the provisions of Rule-17 of EDA(Conduct & Service) Rules, 1964.

Article-II

That the said Sri Surendra Samma while working as EDBPM, Ranganati BO in Account with Mangaldai HO for the period from 30-12-85 to 4-9-2000 accepted several SB/RD deposits amounting to Rs.70,159.00(Rupees Seventy thousand one hundred fifty nine) only from the depositors on 2 different dates, entered the amounts in the respective pass-books, put his initial with office date stamp and returned the pass books to the depositors. But Sri Sarma neither entered the amounts in SB/RD journals nor credited in Govt. account on the date of deposit or thereafter and kept the amount in his custody for his personal use violating the provisions of Rule 131 of Rules for BOs(VI th Edition) and also Rule 17 of EDA(Conduct & Service) Rules, 1964.

ANNEXURE - II

STATEMENT OF IMPUTATION OF MISCONDUCT OR MISBEHAVIOUR IN SUPPORT OF THE ARTICLES OF CHARGES FRAMED AGAINST SRI SURENDRA SARMA, BPM, RANGAMATI BO(NOW PUT OFF) IN ACCOUNT WITH MANGALDAI H.O.

Article-I

That the said Sri Surendra Sarma while working as EDBPM, Rangamati BO in account with Mangaldai HO for the period from 30-12-85 to 4-9-2000, the IPOS(PG), Tezpur visited Rangamati BO on 2-9-2000 in connection with annual inspection of the BO. During the time of inspection a sum of Rs.9,850.40(Rupees Nine thousand eight hundred fifty & Paise 40) only found short in cash and stamp balance of the office. The amount was shown as UCP in the BO Account dtd. 6-9-2000. Thus Sri Surendra Sarma has violated the provision of Rule 17 of EDA(Conduct & Service) Rules, 1964 by keeping shortage of office cash.

Article-II

That the said Surendra Sarma while working as BPM, Rangamati BO in account with Mangaldai HO for the period from 30-12-85 to 4-9-2000 accepted SB/RD deposits from 34 Nos of SB/RD accounts amounting to Rs.70,159/- (Rupees Seventy thousand one hundred fifty nine) only from the depositors on different dates, entered the amount in the pass books, put his initial with office date stamp and returned the pass books to the depositors. But Sri Sarma neither entered the deposits in the BO SB/RD journals nor credited the amount in Govt. Account and kept the amount in his personal custody for his personal use violating the provision of Rule 131 of Rules for BOs(VI th Edition) and also Rule-17 of EDA (Conduct & Service) Rules, 1964. For instance the following Accounts are shown below :-

...2....

A/C Number	Name of Depositor	Date of Deposit	Amount of deposit which were not credited in A/C.
------------	-------------------	-----------------	---

1. SB-612720	J.Sarma	14-08-2000	200/-
2. SB-513672	M.Deka	11-02-2000	100/-
3. RD-100235	N.Sarma	6/99 to 8/2000	4500/-
4. RD-100574	A.Deka	10/98 to 8/2000	6900/-
5. RD-101707	D.Deka	3/00 to 8/2000	1800/-

ANNEXURE - III

List of documents by which the articles of charges framed against Sri Surendra Sarma, BPM, Rangamati BO (Now put off) in account with Mangaldai HO are proposed to be sustained.

1. Rangamati BO Account Book from 7/97 to 9/2000
2. Rangamati BO SB/RD journal from 7/97 to 9/2000
3. ASP(Dm.), Tezpur report dtd. 23-10-2000.
4. Pass Book A/C Nos as mentioned in Annexure-II.
5. Inventory of cash and stamps dtd. 5-9-2000.
6. Written statement of Sri Surendra Sarma dtd. 21-10-2000 and 5-9-2000.

ANNEXURE - IV

List of witnesses by whom the articles of charges framed against Sri Surendra Sarma, BPM, Rangamati BO (Now put off) in Account with Mangaldai HO are proposed to be sustained.

1. Sri N.Das, IPOs(PG), Tezpur.
2. Sri R.Hazarika, SDIPOs, Mangaldai.
3. Sri U.C.Sarma, ASP(Dm.), Tezpur.
4. The depositors of SB/RD Accounts as mentioned in Annexure-II.

20/10/2000
 (B.Hazarika)
 Supdt. of Post Offices
 Darrang Dist. Tezpur, 784001

ATTESTED
by D. Hazarika

98

Annexure No.8.

Nearest translation from Assamese.

To

Hon'ble Superintendent of Post Offices,
Darang, Tezpur.

Sub: Reply to your letter No.F6-4(B)/2000-01 dt. 31.8.2001

Dated 13.10.2001.

Sir,

Respectfully I bet to state that I Sri Surendra Sarma son of L. te Kashinath Barma, of village Haruthakurabari, Post Rangamati, District. Darrang, Assam had been serving as E.D.D.A. from 2.11.77 to 29.12.85 and as Branch Post Master w.e.f. 30.12.85 to 5.9.2000 in Rangamati Branch Post Office under Mangaldoi Head Post Office.

With refeence to your letter No.F6-4(B)/2000-01 Dt. 31.8.2001 the amount shown as loss during my service as Branch Post Master from 30.12.85 to 5.9.2000 was not spent against any particular head. At that I had to remain busy because of sudden illness of my wife as my children are minor and I was alone. As such I could not carry the account for the period 1.9.2000 to 6.9.2000 personally and there was no order for sending heavy amount through Dak.

As because there was no security to keep the cash in the office or in my home I kept the amount with one of my trusted relatives for security reasons. Prior to this also cash was kept with the aforementioned person.

During sudden inspection of the Inspector of Postal Grievances on 2.9.2000 I could not show the cash to him as I had to remain busy in showing the relevant records of

ATTESTED
ADVOCATE

- 2 -

my office. Before leaving the place, the Inspector asked me not to send the cash without his order.

Again, when the Supdt. of Post offices, suddenly visited on 5.9.2000 the aforementioned person was ~~absent~~ and as such the said cash amount could not be shown. As the cash was not deposited against any head as per order, I deposited the amount at post office vide Receipt No.220006 and No.0603 dt. 7.9.2000.

I am totally ignorant about the anomalies shown in RD/SB Pass books and in the journal for the period 30.12.85 to 5.9.2000.

During my tenure as Post master all deposits made by depositors were entered in pass book by putting seal and signatures and returned the same thereafter. During this period, there was no complaint as regards inability to withdraw any amount against the deposits made by them. There was also no complaint from any officials from Account Office as regards pass book.

On the other hand the officials used to inspect the office as per order of the Supdt. of Post Offices every year. Apart from the same O/S Mail used to supervise the documents of the Office every 2/3 months. But nothing ~~exist~~ was mentioned in inspection reports of the officials as regards any complaint of pass book and other documents.

It be mentioned herein that as per direction of Supdt. of Post Offices there was campaign for 100% pass book from August 1999 to October 1999 for a period of three years. During this campaign of pass book, the Inspector supervised the records but no complaint was recorded.

- 3 -

After campaign of 100% pass book there may be some inadvertant delay in recording the deposit receipt of pass book into journal of the office because of maintaining the office inspite of my illness. There may be one or two lapses while working with mental pressure and physical illness. If the discrepancies in pass book was for the period of campaign for 100% pass book then I shall not be able to accept the allegations.

Not only I do anadverent mistakes but the departmental officials also do mistakes more particularly in case of R/D pass book. when demand is sent to A/c Ofice for withdrawal of amount by depositors , the transactins are not recorded properly and there remains much discrepancies more particularly non-recording in B.G. R.D. journal. The cash cannot be withdrawn within 10/15 days before passing of the same by entering into the ledger. For example, everything will be clear if the R/D pass book No.99603 and 99503 are checked and verified.

During the day of visit of the Inspector on 5.9.2000 again there was enquiry for 100% pass book during my absence. The Inspector made allegatins as regards the discrepancies and porced me to deposit the amount. After depositing the amount the Inspector without giving any informatin to me, filed a police case with allegations of discrepancies of amount higher amount than the amount referred.

There may be many mistakes in writing this reply to your letter because of my mental condition and physical illness and I may be excused for the same.

- 33 -

- 4 -

and for any inadvertant mistake during my 24 years long service and earnestly pray to your honour for a chance to keep my minor children alive. This is my humble prayer.

Yours faithfully,

Sd/- Sri Surendra Sarma.

village - Haruthekara Bari

Post Office, Rangamati.

District. Darrang (Assam)

13.10.2001.

ATTESTED
Advocate

- 34

Annexure No. 9

Department of Post, India.

Book No. 220006

Receipt No. 060

Received from Suren Sarma BPM Rs. 9850.40 (Rupees nine thousand
eight hundred fifty & paise 40 on account of short-cash of
Rs. credit by BPM,

MLD.

Signature

Sd/-
Post master
Mangaldoi

Date 7.9.00

ATTESTED
RECEIVED

Translated from Assamese

To

Hon'ble Superintendent of Post Offices,
Darrang, Tezpur.

Sub: Prayer for increase of Basic Allowance
for subsistance of my family.

Sir,

Respectfully, I beg to state that I was serving as Branch Post Master of Rangamati Branch Post Office under Mangaldoi Head Post Office since 30.12.85 till 5.9.2000

As per your order I was put under put off duty w.e.f 5.9.2000 and I and my family pray your honour to increase the Basic allowance which is being paid as per your honour's order and thus pave the way for getting subsistance of my family.

Yours faithfully,

Sd/- Sri Surendra Sarma

Vill. Haruthakarabari

P.O. Rangamati,

Mangaldoi

26.11.2001.

*GT/ST/SD
Sri Surendra Sarma*

DEPARTMENT OF POST: INDIA ::
 OFFICE OF THE SUPERINTENDENT OF POST OFFICES, DARRANG DIVISION
TEZPUR-784001

NO. ASP/Inquiry/01/2001

Dated at Tezpur-784001
 The 26/11/2001

TO

Regd ✓
 Sri Surendra Sarmah
 BPM (Put off) Rangamati
 Via-Mangaldoi H.O. - 784125
 Distt-Darrang (Assam)

Sub:- Inquiry under Rule-8 of ED Agents (Conduct & Service) Rules 1964

I am the Inquiry Authority to inquire into the charges framed against you by the Supdt. of Post Offices, Darrang Division, Tezpur. And therefore, the undersigned directs you to attend in the preliminary hearing scheduled to be held at Mangaldoi Head Post Office on 21/12/2001 at 11.30 hours.

Book 26/11
 (B. KALITA)

I.O. & ASPOs (HQ)
 O/O the Supdt. of Post Offices
 Darrang Division, Tezpur-784001

Copy to:-

1. The Supdt. of Post Offices, Darrang Division, Tezpur w.r.t. to his office memo No.F4-6(B)/2000-2001 dated 15/11/2001. He is requested to arrange relieve of the P.O.
2. Md. Abbas Ali, P.O. and SDI POs Tezpur. He is requested to attend the inquiry and present the case.
3. The Postmaster, Mangaldoi HO for information and necessary action to make arrangement for holding the inquiry in his office on the date and time as specified.
4. Spare.

CD
 I.O. & ASPOs (HQ)
 O/O the Supdt. of Post Offices
 Darrang Division, Tezpur-784001

27/11/01

[Signature]

"Typed copy"

Annexure No. 12

Preliminary hearing under Rule 8 of E.D. Agents (Conduct and Service) Rules 1964, against Sri Surendra Sarmah, BPM (Put off) Rangamati EDBO

1. Authority - Supdt. of Post Offices, Darrang Division
Memo No.F4-6(B)2000-2001 dated 15.11.2001
2. Date - 21.12.2001
3. Venue - Mangaldoi Head Post Office.
4. Time - 12.00
5. Present - 1. Md. Abbas Ali, P.O. and SDICP
Tezpur, Sbb-Dvn, Tezpur.
2. Sri Surendra Sarma, charged official.

The preliminary inquiry started as usual. The article of charge framed against Sri Surendra Sarma is vide Supdt. of Post offices, Darrang Division. Tezpur Memo No.F6-4(B)/2000-2001 dated 31.8.2001 is read out to Sarma and explained in vernacular just after presenting of the case by the P.O.

The charged official admitted that he had received the charge sheet in time. Further, he admitted that he had understood the article of charge framed against him.

The official is asked as to whether he admits the charge framed against him in toto or partially or denies it. In reply to this question the charged official had admitted the charge under Article 1 categorically i.e., he admitted that there was shortage of cash amounting to Rs.9850.40 (Rs.nine thousand eight hundred fifty and paise forty only on 02.9.2000 and he could not produce it before the Inspecting officer.

Regarding the other article of charge, Sri Sarma denied it and desired to be heard in person.

The charged official is asked whether he will represent himself at the time of oral inquiry or take assistance of any Govt. official. The official could not furnish the name of anybody as defence assistant and

ATTESTED
S. Sarmah

sought for a time. He is granted (10) ten days time to intimate the name and designation and office where working who will assist him in this proceedings. Also the charged official is asked to obtain the willingness of his D/assistance in writing and sent to the Inquiring Authority within (10) ten days as asked for.

Today's hearing is adjourned. The date of next hearing will be fixed later on.

Sd/-

(B. Kalita)

I.O.

21.12.2001

APPELLED
B. Kalita

DEPARTMENT OF POST :: INDIA ::
OFFICE OF THE SUPERINTENDENT OF POST OFFICES, DARRANG DIVISION
TEZPUR-784001

NO. ASP/Inquiry/01/2001

Dated at Tezpur the 21-01-2002

To

Sri Surendra Sarma
BPM (under Put Off), Rangamati BO
Via Mangaldai: 784125
Dt. Darrang (Assam)

Sub:- Inquiry under Rule-8 of ED Agents (Conduct & Service), Rules, 1964

Please refer to letter of even no. dated 18-01-2002. The date of hearing fixed on 04-02-2002 is differed to 08-02-2002 (Friday).

Please therefore attend the inquiry on 08-02-2002. The time and venue of hearing will remain unchanged.

Bm
I.O. & ASPOs (HQ)
O/O the Supdt. of Post Offices
Darrang Dn. Tezpur: 784001

Copy to:-

1. The Supdt. of Post Offices, Darrang Dn. Tezpur: 784001 w.r.t. his Office file No. F4-6(B)/2000-2001 dated 10-11-2001.
2. Md. Abbas Ali, P.O. & SDIPOs, Tezpur Sub Dn. Tezpur: 784001
3. The Postmaster, Mangaldai HO: 784125.
4. Spare.

S10/-
I.O. & ASPOs (HQ)
O/O the Supdt. of Post Offices
Darrang Dn. Tezpur: 784001

ATTEND
ADVOCATE

DEPARTMENT OF POSTAL S.
OFFICE OF THE SUPDT. OF POST OFFICES, DARJEUNG DIVISION, TEZPUR-784001.

No: A-162

Dated at Tezpur the 11.12.2001

NOTIFICATION

Sub: Appointment to the post of Sub-Sub-Dak Sevak Branch
Postmaster of Rangamati B.O.

Applications in the enclosed proforma are invited for the above post from the intending candidates fulfilling the following conditions. The applications complete in all respects should reach the office of the undersigned on or before 31.12.2001. The application should be submitted in closed covers only, duly superscribed in bold letters : APPLICATION FOR THE POST OF BPM/EDSPM. RANGAMATI..... Incomplete applications, applications without proper enclosure and applications received after the due date will not be entertained.

2. The vacancy is reserved for...../not reserved for any community.

(Select but whichever is not applicable).

3. In case the minimum number of eligible candidates do not offer their candidature, the vacancy will be re-notified.

4. The appointment is purely temporary and in the nature of a contract to be terminated by the competent authority at any time with one month's prior notice. The work is part time for a period of 3 to 5 hours a day and the appointment ~~will not confer any right on the candidate to claim any regular full-time post in the department.~~ The post carries time related continuity allowance of Rs. ~~1280/-~~.

5. Any kind of influence brought by the candidates regarding appointment, will be considered as a disqualification. No correspondence attempting to influence the selection process will be entertained.

6. ELIGIBILITY CONDITIONS:

(I) AGE:

Above 18 years and below 62 years of age as on the last date for receipt of application.

(II) MINIMUM EDUCATIONAL QUALIFICATION:

HSLC/X standard pass.

No weightage is given for higher qualification. However this does not bar the candidates with higher qualification from applying for the post.

(III) RESIDENCE:

Candidate belonging to places other than post office - village, can also apply for the post and such candidate should shift the ~~new~~ residence to P.O. village in the event of his/her selection. The selected candidate should produce a proof to that effect within the date prescribed by the undersigned, after selection.

(IV) Accommodation:

The candidate selected should provide free accommodation to house of the post office.

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1) INCOME AND PROPERTY:

(a) The candidate should have an independent source of income for his/her livelihood. Income certificate in candidate's own name (indicating clearly the source of income) issued by Revenue/competent authority should be furnished in the enclosed proforma. Income in the name of guardian/others will not make the candidate eligible for the post. Only such candidates who fulfills this condition and all other eligibility conditions, will be eligible to apply for the post.

(b) Preference will be given to those candidates who derive income from the landed property/immovable assets in their own name. A copy of the record of rights of property issued in respect of property in the name of candidate only, should be enclosed. Joint property or hereditary property not transferred in the name of the candidate, will not be considered as property in the name of the candidate. The landed property/immovable assets purchased/transferred in the name of the candidate subsequent to the submission ~~xx~~ of application but before the last date for receipt of applications, will be considered only if the copy of record of rights as mentioned above and income certificate issued by Revenue/competent authority indicating the income from such property, are submitted to reach the undersigned on or before the last date fixed for receipt of applications.

VI) The candidate should not be an elected member of the panchayat/other statutory bodies.

VII) The candidate should not be an agent of LIC or other insurance/finance companies.

7. DOCUMENTS TO BE ENCLOSED:

Copies of the following certificates/documents should be enclosed to the application, invariably. If any of these enclosures listed below do not accompany the application, the application is liable to be rejected outright. The originals need not be sent. They may be produced for verification when called for.

- i) School leaving certificate/or certificate regarding date of birth.
- ii) Marks sheet of HSLC (any higher qualification if any).
- iii) Caste certificate issued by DC/competent authority in the enclosed proforma. (in case of candidates belonging to SC/SI/OBC).
- iv) Record of rights of property (if property is in the name of candidate only. If no such property exists, this enclosure is not insisted upon).
- v) Income certificate in the name of candidate issued by Revenue/competent authority in the enclosed proforma.
- vi) Two character certificates issued by prominent persons of the locality.

8. SELECTION PROCESS:

Selection will be made on merit among the candidates who fulfill all the prescribed eligibility conditions. The closed covers containing applications will be opened in this office by the undersigned on 01-02-2002..... in the presence of all such candidates who may be present. All the candidates may participate in this process personally and their representatives will not be allowed.

CONTD.....PAGE....3.....

(5)

Before opening the covers/applications, the candidates present will be explained about the eligibility conditions/preferential condition/selection process once again. The selection would be finalised in the presence of candidates and the name of selected candidate would be notified then and there and the letter of selection would be issued to the selected candidate. There after the other pre-appointment formalities such as verification of documents, medical examination, collection of pre-appointment papers etc. would be completed. The selection/appointment would be provisional till completion of police verification and also subject to the conditions mentioned in provisional appointment letter/order.

9. If any information furnished in this application by the candidate is found to be false at a later date, the selection/appointment is liable to be terminated apart from criminal prosecution.

Ex. 3: 1. Proforma of application.
2. Proforma of caste certificate. (wherever applicable)
3. Proforma of income certificate.

Copy to (Regd. AD):

Supdt. of Post Offices,
Darrang Division, Tezpur-78400

1. The President, Gaon Panchayat. Rangamati, P.O. Rangamati
V.H.C. Mangaldoi, Darrang
2. The Head Master, Govt. Primary/~~High~~ School. Darrang,
P.O. Rangamati, V.H.C. Mangaldoi, Darrang.....
3. BPM. Rangamati, P.O. V.H.C. Mangaldoi, Darrang.....
4. SPM (Accounts Office).....
5. The ASPOS I/C / SDI(P). Mangaldoi..... S.P. Division.
(for display on the notice board and far wide publicity).

Supdt. of Post Offices,
Darrang Division, Tezpur-78400